

**JOINT/SELECT COMMITTEE
REPORTS OF LEGISLATIVE
ASSEMBLY - 1933**

**The Indian Khaddar Bill
(Name Protection) Bill by Mr.
Gaya Prasad Singh**

List of Reports of Select or Joint Committees
presented in the Legislative Assembly in 1933.

Serial No.	Short title of the Bill.	Date of presentation.	Remarks.
1.	The Hedjaz Pilgrims (<u>Muallims</u>) Bill.	6.2.33.	
2.	The Workmen's Compensation (Amendment) Bill.	14.2.33.	
3.	The Land Acquisition (Amendment) Bill.	14.2.33.	
4.	The Auxiliary Force (Amendment) Bill.	14.2.33.	
5.	The Indian Wireless Telegraphy Bill.	23.2.33.	
6.	The Indian Railways (Amendment) Bill (Sec. 51).	24.3.33.	
7.	The Indian Income-tax (Amendment) Bill.	1.4.33.	
8.	The Indian Income-tax (Second Amendment) Bill.	10.4.33.	
9.	The Indian Medical Council Bill.	1.9.33.	
10.	The Indian Merchant Shipping (Second Amendment) Bill.	4.9.33.	
11.	The Murshidabad Estate Administration Bill.	7.9.33.	
12.	The Reserve Bank of India Bill.	20.11.33.	Report of the Joint Committee
13.	The Imperial Bank of India Bill.	20.11.33.	-do-
14.	The Indian Khaddar (Name Protection) Bill by Mr. Gaya Prasad Singh.	29.11.33.	
15.	The Indian Tariff (Second Amendment) Bill.	1.12.33.	

LEGISLATIVE ASSEMBLY.

We, the undersigned, members of the Select Committee to which the Bill to provide for the protection of the names "Khaddar" and "Khadi" used as trade descriptions of cloth spun and woven by hand in India was referred, have considered the Bill and the papers noted in the margin, and have now the honour to submit this our Report, with the Bill as amended by us annexed thereto.

2. We have revised the drafting of the Bill throughout with the object of bringing out more clearly its underlying intention, as expressed in the simplified form of preamble now prefixed to the Bill.

We have inserted the customary extent clause in clause 1 of the Bill, and have made provision by sub-clause (3) of this clause for bringing the operative part of the Bill into force in the various provinces by individual action by the Local Governments concerned. The majority of the Committee express the earnest hope that those Local Governments which have expressed no disapproval of the Bill will take early steps to apply the Act when passed to the areas under their jurisdiction, and that other Local Governments will avail themselves of its provisions should any necessity for its extension become apparent.

We have recast clauses 2 and 3 of the Bill as introduced by amalgamating them in one comprehensive clause aimed at achieving the purpose of these clauses in a more suitable form. In doing so we have revised the definition of "Khaddar" and "Khadi" to make it clear that these terms shall henceforward be properly applicable only to cotton cloth. Some of our members wished to secure the inclusion in the term "Khaddar" of cotton materials with a woven border of silk, but it was realized that no inconvenience would in practice arise, as such pieces could still be lawfully, and equally effectively, described by some such terms as "silk-bordered Khaddar".

NEW DELHI ;
The 27th November, 1933 }

3. The Bill was published as follows :—

In English.

Gazette.	Date.
Gazette of India	20th February, 1932.
Fort St. George Gazette	21st March, 1933.
Bombay Government Gazette	27th April, 1933.
Calcutta Gazette	19th March, 1933.
United Provinces Gazette	18th March, 1933.
Punjab Government Gazette	28th April, 1933.
Burma Gazette	18th March, 1933.
Central Provinces Gazette	5th March, 1933.
Assam Gazette	22nd March, 1933.
Bihar and Orissa Gazette	16th March, 1933.
Coorg District Gazette	1st April, 1933.
Sind Official Gazette	27th April, 1933.
North-West Frontier Gazette	24th and 31st March and 7th April, 1933.

In the Vernaculars.

Province.	Language.	Date.
Madras	Tamil	} 28th March, 1933.
	Telugu	
	Hindustani	
	Kanarese	
	Malayalam	
Oriya	} 11th April, 1933.	
Bombay	Marathi	} 11th May, 1933.
	Gujarathi	
	Kanarese	
Central Provinces	Marathi	} 22nd April, 1933.
	Hindi	
Coorg	Kanarese	1st May, 1933.
Sindh	Sindhi	20th April, 1933.

4. We think that the Bill has not been so altered as to require re-publication and we recommend that it be passed as now amended.

B. L. MITTER.
J. W. BHORE.
S. C. MITRA.
ABDUL MATIN CHAUDHURY.
L. GRAHAM.
VIDYA SAGAR PANDYA.
K. UPPI.
*J. RAMSAY SCOTT.
G. KRISHNAMACHARI.
F. NOYCE.
GAYA PRASAD SINGH.
SANT SINGH.

* Subject to a Note.

NOTE.

I am of the opinion that the definition of Khaddar or Khadi should be a coarse cotton cloth. By coarse is intended a low cotton count below 14^s.

J. RAMSAY SCOTT.

[Words printed in italics indicate the amendments suggested by the Committee.]

A

BILL

TO

Regulate the use of the words "Khaddar" and "Khadi" when applied as a trade description of woven materials.

WHEREAS it is expedient to regulate the use of the words "Khaddar" and "Khadi" when applied as a trade description of woven materials; It is hereby enacted as follows:—

1. (1) This Act may be called the Khaddar Short title, extent and (Name Protection) Act, commencement. 1934.

(2) It extends to the whole of British India including British Baluchistan and the Sonthal Parganas.

(3) This section shall come into force at once, and section 2 shall come into force in any province on such date as the Local Government may, by notification in the local official Gazette, appoint in this behalf.

2. The words "Khaddar" and "Khadi", whether in English or in any Indian vernacular language, when applied to any woven material shall be deemed to be a trade description within the meaning of the Indian Merchandise Marks Act, 1889, indicating that such material is cloth woven on hand-looms in India from cotton yarn hand-spun in India. IV of

GOVERNMENT OF INDIA.
LEGISLATIVE ASSEMBLY
DEPARTMENT.

Report of the Select Committee on the
Bill to provide for the protection of
the names "Khaddar" and "Khadi"
used as trade descriptions of cloth spun
and woven by hand in India, with the
Bill as amended: